

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-57-2020

Smt. Lidia Fernandes & Anr. Petitioners

Versus

Canacona Municipal Council Respondent.

Shri Parag Rao, Advocate for the petitioners.

Coram:- NUTAN D. SARDESSAI, J.

Date :- 23rd June,2020

P.C.:

Heard Shri Parag Rao, learned Advocate for the petitioners.

2. Shri Parag Rao, learned Advocate invited attention to the impugned order for demolition dated 12/03/2020 where though a Show Cause Notice was issued to him the order of GCZMA was not a part thereof and that without his presence at the time of the inspection the transgression report was drawn and the order of demolition accordingly issued against him. It was also his contention that he was not given any hearing in the matter. In the circumstances therefore he prays

for an ad-interim relief of stay of the impugned order. In the circumstances ad-interim relief granted in terms of prayer clause 'b' till the returnable date, which reads thus:

“(b) This Hon'ble Court be pleased to stay the operation, implementation and execution of the impugned Order dated 12/03/2020, during the pendency and disposal of the petition.”

3. Stands over on 03/07/2020.

NUTAN D. SARDESSAI, J.

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